

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP No. 8(ND)/2017**

**IN THE MATTER OF:**

<b>Ranchem Pvt. Ltd. AND RWL Healthworld Ltd.</b>	<b>....</b>	<b>APPLICANT / PETITIONER</b>
<b>AND</b>		
<b>RHC Holding Pvt. Ltd.</b>	<b>....</b>	<b>RESPONDENT</b>

**SECTION:**

**Under Section 230-232 of the Companies Act**

**Order delivered on 02.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**Sh. R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s):-		Mr. Anuj Shah, Advocate
For the Income Tax Deptt.	:	Ms. Lakshmi Gurung, Standing Counsel
For the ROC, Delhi	:	Mr. Manish Raj, Company Prosecutor

**ORDER**

On behalf of the arguing Counsel, Mr. Pawan Sharma, a request for adjournment has been made on the ground that he is unwell, accordingly, hearing is deferred.

Reply to the report of the Income Tax Department or any reply shall be filed within two weeks with a copy in advance to the Counsel opposite.

List for arguments on 23<sup>rd</sup> February, 2018.

*Sd/-*

**(M. M. KUMAR)  
PRESIDENT**

*Sd/-*

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**